



IN THE HIGH COURT OF GUJARAT AT AHMEDABAD
R/SPECIAL CIVIL APPLICATION (WRIT PETITION (PIL)) NO. 16913 of 2020
With
CIVIL APPLICATION (FOR VACATING INTERIM RELIEF) NO. 1 of 2024
In R/SPECIAL CIVIL APPLICATION NO. 16913 of 2020

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MAYURDHWAJ SINH LAXMANSINH RAHEVAR & ORS.
Versus
THE BAR COUNCIL OF INDIA & ORS.

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Appearance:

SHIVANG P JANI(8285) for the Petitioner(s) No. 1,2,3,4,5
ADVANCE COPY SERVED TO GOVERNMENT PLEADER/PP for the
Respondent(s) No. 2
MR MANAN A SHAH(5412) for the Respondent(s) No. 1
NOTICE SERVED for the Respondent(s) No. 2,3

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CORAM: HONOURABLE THE CHIEF JUSTICE MRS. JUSTICE SUNITA
AGARWAL
and
HONOURABLE MR. JUSTICE PRANAV TRIVEDI

Date : 15/10/2024

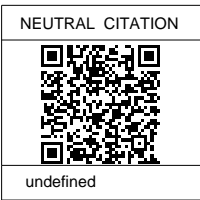
ORAL ORDER

(PER : HONOURABLE THE CHIEF JUSTICE MRS. JUSTICE SUNITA AGARWAL)

The present petition raises an important issue with regard to running of the aided law colleges in the State of Gujarat, not in conformity with the Rules framed by the Bar Council of India providing minimum standards for law education.

The submission of the petitioners is that the minimum standard prescribed by the Bar Council of India under the Legal Education Rules, 2008 are not being followed in the State of Gujarat in the Government aided institutions imparting legal education.

It is submitted by Mr. Prakash Jani, the learned senior counsel appearing for the petitioners assisted by the learned advocate Mr. Shivang Jani that most of the aided institutions are



being run either by public trust or by registered society and even established around 75 to 50 years back. The well established government aided institutions being run by the public trusts and society are to be upgraded as per the current standards of the Legal Education Rules prescribed by the Bar Council of India. The submission is that the attitude of the Bar Council of India in imposing heavy fine/penalty on the management of the institutions, which is running completely the aided institutions, is also obstructing the running of such institutions. The result is that in the current academic year, there has been huge shortfall in admission and further deterioration of such institutions has resulted in flourishing self financed law colleges in the past few years.

The submission is that the issue raised in the present petition is about the streamlining of the functioning of the government aided law colleges in the State of Gujarat established decade ago.

Taking note of the issues raised before us, we provide that this matter be brought to the knowledge of the learned Advocate General so as to enable him to remain present on the next fixed date.

Put up this matter on 23.10.2010 alongwith the main matter at 2.30 p.m..

(SUNITA AGARWAL, CJ)

(PRANAV TRIVEDI,J)

C.M. JOSHI